

## Notice

Mediation Monitoring Sub-Committee at \_\_\_\_\_ of the High Court of Judicature at Bombay, has proposed to revamp the existing Mediator's Panel. The Sub-Committee has also proposed to prepare separate panel of mediators for pre-institution mediation in commercial disputes.

A New Mediation Scheme has been launched with effect from 15<sup>th</sup> February 2019. A copy thereof is available on the website of High Court.

The Sub-Committee therefore invites applications from eligible Advocates/Legal Practitioners, the Experts/ Professionals, trained mediators and the institutions which have expert mediators as its member, for empanelment on the panel of Mediators.

Those who are eligible as per Rule 4 of Part II of Civil Procedure Mediation Rules 2006 will be entitled to apply. For the sake of convenience Rule is reproduced below:-

**“Rule 4:-** The following shall be treated as qualified and eligible for being enlisted in the panel of mediators under Rule 3, namely:-

(a) (i) Retired Judges of the Supreme Court of India;

(ii) Retired Judges of the High Court;

(iii) Retired District and Sessions Judges or retired Judges of the City Civil Court or Courts of equivalent status

(b) Legal practitioners with at least 15 years standing at the Bar at the level of the Supreme Court or the High Court; or the District Courts or Courts of equivalent status.

(c) Experts or other professionals with at least 15 years standing; or retired senior bureaucrats or retired senior executives.

(d) Institutions which are themselves experts in mediation and have been recognized as such by the High Court, provided the names of its members are approved by the High Court initially or whenever there is change in membership."

The eligible persons should forward his/her willingness by way of formal application supported by necessary documents to the Authority by email or by submitting the application with the office.

The Mediators, who are already on the panel, need not to apply. They are required only to send their written Consent by email or in physical form to the Co-ordinator, expressing their willingness to continue on the panel of mediators.

Online application along with scanned copies of documents to be sent at-----

Address for correspondence/ the place where applications will be received is as under:-

The last date for receiving application/written consent shall be 08/03/2019.

The panel shall be finalised after obtaining approval from the Main Monitoring Committee, High Court at Bombay.

Date / /

Co-Ordinator  
Mediation Monitoring Sub-Committee----

Inclusive: Forms

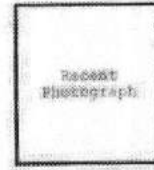
## APPEAL

The advocate's practicing in Metropolitan Magistrate Courts, Mumbai who have put in minimum three years practice interested to work on Legal Aid Panel which is to be prepared by Mumbai District Legal Services Authority, are requested to submit their application in the requisite format.

The requisite format of application is annexed herewith.

Secretary,  
Mumbai District Legal Service Authority

Application Form  
(For Empanelment)



To  
The Co-Ordinator,  
The District Mediation Monitoring Committee-----  
Taluka Mediation Monitoring Sub-Committee-----

**Sub:** Application for empanelment on Panel of Mediators.

Sir/Madam,

I am willing for empanelment on Panel of Mediators to be prepared by The District Mediation Monitoring Committee/Taluka Mediation Monitoring Sub-Committee-----.

1.	Name	Address  Mobile No. Email ID
2.	Educational Qualifications	Date of passing the degree
3.	Profession	Standing years at the Bar Enrolment number and Date of enrolment/ Date of joining service
4.	Mediation Training, if any	Name of Institution where from the training taken
5.	Area of interest/specialisation Matrimonial <input type="checkbox"/> Family <input type="checkbox"/> Property <input type="checkbox"/> Commercial Disputes <input type="checkbox"/> Others <input type="checkbox"/>	

Date: / /

Signature

**Consent for continuation on Mediation Panel**

**From**

**Name of the Mediator:**

**Address**

**Email ID**

**Telephone No.**

**Mobile No.**

**To**

The Co-Ordinator,

The District Mediation Monitoring Committee-----

Taluka Mediation Monitoring Sub-Committee-----

**Sub: Consent for continuation on Mediation Panel.**

Sir/Madam,

I am aware that the committee/Sub-committee has proposed to revamp the Mediator's Panel. I am already on the Panel of Mediators prepared by the District Mediation Monitoring Committee/Taluka Mediation Monitoring Sub-Committee-----, I wish to continue with the mediation work.

I therefore give written consent for continuation of my empanelment on the Mediator's Panel.

Date: / /

Name and Signature

**Application Form**  
**(For Mediation Institutions)**

To  
The Co-Ordinator,  
The District Mediation Monitoring Committee-----  
Taluka Mediation Monitoring Sub-Committee-----

**Sub:** Application for empanelment by Mediation Institutions on Panel of Mediators.

Sir/Madam,

I being Chief Executive Officer/ Managing Director/ the Authorized person of Mediation Institution mentioned below; express willingness on behalf of our Institution for empanelment on the Panel of Mediators to be prepared by The District Mediation Monitoring Committee/Taluka Mediation Monitoring Sub-Committee----- . The credentials of the Institution are as follows

1	Name of the Institution	Address  Phone Nos. Email ID
2	Whether the Institution is Registered.	If yes, the registration number (Forward copies of Registration Certificate/Memorandum/Trust Deeds etc.)
3	Name, age, Qualifications and occupation of the Members of the Institution	1 2 3 . .

4	Whether proper infrastructure is available?	Particulars
5	Area of interest/specialisation: Matrimonial <input type="checkbox"/> Family <input type="checkbox"/> Property <input type="checkbox"/> Commercial Disputes <input type="checkbox"/> Others <input type="checkbox"/>	

Date: / /

Name and Signature of authorised person